

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

(5)

PRINCIPAL BENCH, NEW DELHI.

DATE OF DECISION: 26.2.1990

O.A. No. 1792/89

Mr. H.R. Khatumaria ... Applicant
vs.
UOI & Ors. ... respondents.

CORAM:

Hon'ble Mr. T.S. Oberoi, Member (J)

Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicant: Shri N.D. Batra, counsel.

For the respondents: Shri T.D. Sharma, Assistant in the Ministry of External Affairs.

ORDER (oral)

Heard the learned counsel for the applicant and the departmental representative.

The departmental representative has filed a copy of the letter dated 26.2.1990, issued by the Deputy Secretary,

Ministry of External Affairs, enclosing a copy of the order dated 26.2.1990, issued by the said officer, and stated that the matter has since been settled.

The applicant has been promoted as P.R.O. grade V, on ad hoc basis with effect from 15.12.1988, the date on which his junior was so promoted. His pay and allowances from that date have also been approved for payment.

The full relief prayed in the present O.A. has, therefore, been provided to the applicant.

The learned counsel for the applicant pressed for some costs being imposed on the respondents, for the delay involved in settling the matter. However, considering that the matter has eventually been settled, we decline.

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(6)

the request for costs.

The C.A. is disposed of accordingly. There will be no order as to costs.

I.K. Rasgotra
(I.K. Rasgotra)
Member (A)

T.S. Oberoi
(T.S. Oberoi)
Member (J)

26/1/90